

CENTRAL ADMINISTRATIVE TRIBUNAL,  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.190 OF 1998  
Cuttack this the 1st day of September, 1998

PRONOUNCED IN THE OPEN COURT

Randhir Singh

Applicant(s)

-Versus-

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *Yes*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *No*

(G. NARASIMHAM)  
MEMBER (JUDICIAL)

(SOMNATH SCOMY  
VICE-CHAIRMAN  
1998)

CENTRAL ADMINISTRATIVE TRIBUNAL,  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.190 OF 1998  
Cuttack this the 1st day of September, 1998

CORAM:

THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN  
AND  
THE HON'BLE SHRI G.NARASIMHAM, MEMBER(JUDICIAL)

...

Randhir Singh, aged about 41  
years, S/o.Tejnarayan Singh,  
Radio Technician,  
Office of the Assistant Executive Engineer  
(Electronics) Department of Light  
Houses and Light Ships, Loran 'C' Master  
Station at/Po/Dist:Balasore

...

Applicant

By the Advocates:

M/s.S.J.Nanda  
B.N.Udgata  
b.atabudhi  
A.C.Badu  
H.C.Sahoo

-Versus-

1. Union of India through its  
Director General, Ministry of  
Surface Transport, Department of  
Light Houses and Light Ships  
Block No.X, Level IV & V., R.K.Puram  
New Delhi-66
2. Director(R) Department of Light Houses  
and Light Ships, Deep Bhawan, D-372/2  
Tartala Road, Calcutta-700088
3. Assistant Executive Engineer(Electronics)  
Loran 'C' Station, Department of Light  
Houses and Light Ships, Balasore-756001

...

By the Advocates:

Respondents  
Mr S.C.Samantray  
Addl.Standing  
Counsel(Central)

...

ORDER

MR.SOMNATH SOM, VICE-CHAIRMAN:This matter has been listed for peremptory hearing. Learned counsel for the petitioner is absent nor any request has been made on his behalf for an adjournment. On the last occasion on 18.8.1998 learned counsel for the petitioner was also absent and the matter was posted to 27.8.1998 on which day he was also absent and therefore, the matter was posted to to-day for peremptory hearing even in the absence of learned counsel from either side. In view of this no further time can be given and the matter is taken up for final disposal.

2. In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner has prayed for a direction to Res.3 to disburse his salary for the month of January, 1998. The short facts of his case are that the petitioner while working as Radio Technician at Balasore was transferred to Patpur in the district of Cuttack. He came up in O.A.41/98 which was disposed of in order dated 26.5.1998 directing the petitioner to join at Patpur within a period of seven day. Certain other directions were also given in order dated 26.5.1998 regarding his representation to work in some other station outside the Orissa. But it is not necessary to refer to this for the present purpose. In the present application the petitioner has prayed that he should be given his salary for the month of January, 1998. It is submitted by learned Addl. Standing Counsel Shri S.C.Samantray that in accordance with the order of the Tribunal in O.A.41/98 the petitioner should have joined at Patpur and on his joining there, salary for the month

*SJom*

12

of January, 1998 would have paid to him. It is submitted by the learned Addl. Standing Counsel that Assistant Executive Engineer(Electronics) Balasore has drawn his salary for the month of January, 1998 and sent it to Patpur to be paid to the petitioner on his joining there. In view of this this O.A. is disposed of with a direction Patpur to Assistant Executive Engineer(Electronics) / to pay the salary of the petitioner in case he has joined at Patpur within a period of 20 days from the date of receipt of this order.

With the above direction O.A. is disposed of.

No costs.

(G.NARASIMHAM)  
MEMBER (JUDICIAL)

*Somnath Som.*  
(SOMNATH SOM)  
VICE-CHAIRMAN  
1/1/98

B.K.Sahoo, C.M.